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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. NO. 1833/93

Hon'ble Justice Chettur Sankaran Nair (J), Chairman
Hon'ble Shri K.K. Ahuja, Member (A)

New Delhi, this 30th day of October, 1996

1. Shri Hare Ram, s/o Shri Paras Nath Mukhya,
Railway Nursery, Janta Camp, Bhairon Road,
Pragati Maidan, Gate No.1, NEW DELHI.
2. Ram Bharat, s/o Shri Ganga Din
Nursery, Janta Camp, Bhairon Road,
Pragati Maidan, Gate No.1,
NEW DELHI. Applicants

(None)

Vs.

1. Union of India,
through Secretary,
Ministry of Environment and Forests
NEW DELHI.
2. Director,
Zoological Park
NEW DELHI. Respondents

(by Shri Amresh Mathur, proxy counsel
of Shri M.K. Gupta, Advocate)

ORDER

Chettur Sankaran Nair (J), Chairman

Applicants seek a direction to engage
them as Casual Labourers under Respondents.
Respondents submit that there is no work available
for engaging Applicants and Applicants do not have

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the requisite length of service to qualify them for re-engagement. In these circumstances, no relief can be granted to Applicants and we dismiss the application. No costs.

Dated, this 30th October, 1996.

R.K. Ahuja
(R.K. AHOOJA)
Member (A)

Chettur Sankaran Nair
(CHETTUR SANKARAN NAIR(J))
Chairman

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